

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2614
ANSWERED ON:11.12.2006
AGENCY FOR IMPLEMENTATION OF CONSUMER LAW
Kaushal Shri Raghuvir Singh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any implementing authority on the lines of existing police system to implement the decisions of the consumer courts;
- (b) if so, the details thereof;
- (c) if not, whether this has compromised the effective implementation of Consumer Protection Act, 1986;
- (d) if so, whether the Government proposes to establish any agency for the purpose;
- (e) if so, the details thereof; and
- (f) the details of the system presently available for the effective implementation of Consumer Protection Act, 1986, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

- (a) : No Sir.
- (b) : Does not arise.
- (c) : No Sir.
- (d) : No Sir.
- (e) : Does not arise.
- (f) : As per provisions of the Consumer Protection Act, 1986, State Commissions & District Fora have been set up by the States/UTs to adjudicate on consumer complaints. The details are at Annexure-I. Furthermore, as per provisions of the Consumer Protection Act, 1986, Consumer Protection Councils have been established at the State & District level by the States/UTs. The details are at Annexure-II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (f) OF LOK SABHA UNSTARRED QUESTION NO. 2614 FOR 11//12/2006

Sl. States No. of State No. of District
No. Commission Fora

1	Andhra Pradesh	1	29
2	A & N Islands	1	1
3	Arunachal Pradesh	1	16
4	Assam	1	23
5	Bihar	1	38
6	Chandigarh	1	2
7	Chattisgarh	1	16
8	D & N Haveli	1	1
9	Daman & Diu	1	2
10	Delhi	1	10
11	Goa	1	2
12	Gujrat	1	26
13	Haryana	1	19
14	Himachal Pradesh	1	12

15	Jammu & Kashmir	1	2
16	Jharkhand	1	22
17	Karnataka	1	30
18	Kerala	1	14
19	Lakshadweep	1	1
20	Madhya Pradesh	1	45
21	Maharashtra	1	38
22	Manipur	1	8
23	Meghalaya	1	7
24	Mizoram	1	8
25	Nagaland	1	11
26	Orissa	1	31
27	Pondicherry	1	1
28	Punjab	1	17
29	Rajasthan	1	33
30	Sikkim	1	4
31	Tamilnadu	1	30
32	Tripura	1	4
33	Uttar Pradesh	1	70
34	Uttaranchal	1	13
35	West Bengal	1	21
	TOTAL	35	607

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (f) OF LOK SABHA
UNSTARRED QUESTION NO. 2614 FOR 11//12/2006

ESTABLISHMENT OF SCPCs & DCPCs As on 30.9.2006

Sl.No. Name of States/UTs SCPCs DCPCs

1. A & N Islands Constituted Constituted in both District Fora.
2. Andhra Pradesh Constituted Not constituted.
3. Arunachal Pradesh Constituted Constituted in 4 out of 16 DF
4. Assam Constituted Constituted in 22 out of 27 District Fora
5. Bihar Constituted Not constituted
6. Chandigarh Not constituted Not constituted
- 7 Chhattisgarh Not constituted Constituted in 10 out of 16 DF
8. D & N Haveli Not constituted Not constituted
9. Daman & Diu Not constituted Not constituted
10. Delhi Not constituted Constituted
11. Goa Constituted Constituted
12. Gujarat Not constituted Not constituted
13. Haryana Not constituted Not constituted
14. Himachal Pradesh Not constituted Not constituted
15. Jammu & Kashmir Not Constituted Not constituted
16. Jharkhand Not constituted Not constituted
17. Karnataka Not constituted Not constituted
18. Kerala Constituted Not constituted
19. Lakshadwee Constituted Constituted
20. Madhya Pradesh Not constituted Not constituted
21. Maharashtra Not constituted Not constituted
22. Manipur Constituted Not constituted
23. Meghalaya Constituted Constituted
24. Mizoram Constituted Constituted
25. Nagaland Constituted Constituted
26. Orissa Not constituted Not constituted
27. Pondicherry Constituted Constituted
28. Punjab Not constituted Not constituted
29. Rajasthan Not constituted Not constituted
30. Sikkim Not constituted Constituted
31. Tamil Nadu Constituted Constituted

- 32. Tripura Not constituted Not constituted
- 33. Uttarakhand Not constituted Not constituted
- 34. Uttar Pradesh Not constituted Not constituted
- 35. West Bengal Constituted Constituted

N.B:- 1. SCPCs have been constituted in 15 States/UTs.

2. DCPCs have been constituted in all Districts of 11 States/UTs whereas in 3 States/UTs these are yet to be constituted fully in all their respective Districts.